

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
Principal Bench, New Delhi
Company Appeal(AT)(Insolvency) No. 1407 of 2019

IN THE MATTER OF:

Srei Infrastructure Finance Ltd. ...Appellant

Vs

Shri Ashish Chhawchharia & Anr.Respondents

Present:

For Appellant: Mr. Abhijeet Sinha, Mr. Raghavendra M Bajaj, Mr. Rishav Banerjee, Mr Prateek Kumar, Mr. Shounak Mitra, Ms. Vaibhavi Pandey, Ms. Raveena Rai and Mr. Rohit Ghosh, Advocates

For Respondents: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Deep Roy and Mr. Ronny John, Advocates for Respondent No. 1.

Mr. Tushar Mehta, Sr. Advocate (SGI), Mr. Arun Kathpalia, Sr. Advocate with Mr. Siddhant Kant, Ms. Jasveen Kaur, Ms. Prabh Simran Kaur and Ms. Misha Advocates for Respondent No. 2.

Mr. Harish Salve, Sr. Advocate (SGI), Mr. Neeraj K Kaul, Sr. Advocate with Mr. Abhishek Swaroop, Mr. Sudhir Sharma, Ms. Ruby Ahuja, Mr. Naman Bagga and Mr. Deepak Joshi, Advocates for Respondent No. 3.

With

Company Appeal(AT)(Insolvency) No. 591 of 2020

IN THE MATTER OF:

Srei Infrastructure Finance Ltd. ...Appellant

Vs

Shri Ashish Chhawchharia & Ors.Respondents

Present:

For Appellant: Mr. Rishav Banerjee, Mr. Prateek Kumar, Mr. Shounak Mitra, Ms. Vaibhavi Pandey, Ms. Raveena Rai and Mr. Rohit Ghosh, Advocates

For Respondents: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Deep Roy and Mr. Ronny John, Advocates for Respondent No. 1.

Mr. Tushar Mehta, Sr. Advocate (SGI), Mr. Arun Kathpalia, Sr. Advocate with Mr. Siddhant Kant, Ms. Jasveen Kaur, Ms. Prabh Simran Kaur and Ms. Misha Advocates for Respondent No. 2.

Mr. Harish Salve, Sr. Advocate (SGI), Mr. Neeraj K Kaul, Sr. Advocate with Mr. Abhishek Swaroop, Mr. Sudhir Sharma, Ms. Ruby Ahuja, Mr. Naman Bagga, Mr. Utkarsh Maria and Mr. Deepak Joshi, Advocates for Respondent No. 3.

With

Company Appeal(AT)(Insolvency) No. 593 of 2020

IN THE MATTER OF:

Srei Multiple Asset Investment Trust ...Appellant

Vs

IDBI Bank Ltd. & Ors.Respondents

Present:

For Appellant: Mr. Arijit Mazumdar and Mr. Shambo Nandy, Advocates

For Respondents: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Deep Roy and Mr. Ronny John, Advocates for Respondent No. 1.

Mr. Tushar Mehta, Sr. Advocate (SGI), Mr. Arun Kathpalia, Sr. Advocate with Mr. Siddhant Kant, Ms. Jasveen Kaur, Ms. Prabh Simran Kaur and Ms. Misha Advocates for Respondent No. 2.

Mr. Ashim Sood, Ms. Bhargavi Kannan and Ms. Senu Nizar, Advocates for Respondent No. 3

With

Company Appeal(AT)(Insolvency) No. 1528 of 2019

IN THE MATTER OF:

IDBI Bank Ltd. ...Appellant

Vs

Resolution Professional of Odisha Slurry Pipeline Infrastructure Ltd. & Anr.Respondents

Present:

For Appellant: Mr. Tushar Mehta, Sr. Advocate (SGI), Mr. Arun Kathpalia, Sr. Advocate with Mr. Suommo Biswas,

Mr. Siddhant Kant, Ms. Jasveen Kaur, Ms. Prabh Simran Kaur and Ms. Misha Advocates

For Respondents: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Deep Roy, Mr. Piyush Swami and Mr. Ronny Oommen John, Advocates for Respondent No. 1.

Mr. Abhijeet Sinha and Mr. Raghavendra Bajaj, Advocates for Respondent No. 2

With

Company Appeal(AT)(Insolvency) No. 02 of 2021

IN THE MATTER OF:

Government of India, through Office of the Assistant Commissioner, GST & Central Tax, Cuttack-II, Division **...Appellant**

Vs

Mr. Ashish Chhawchharia, Resolution Professional in the matter of Odisha Slurry Pipeline Infrastructure Ltd. & Ors. **....Respondents**

Present:

For Appellant: Mr. Prasenjeet Mohapatra and Mr. Abhinandan Pradhan, Advocates

For Respondents: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Deep Roy and Mr. Ronny John, Advocates for Respondent No. 1.

Mr. Tushar Mehta, Sr. Advocate (SGI), Mr. Arun Kathpalia, Sr. Advocate with Mr. Siddhant Kant, Ms. Jasveen Kaur, Ms. Prabh Simran Kaur and Ms. Misha, Advocates for Respondent No. 2

Mr. Neeraj K Kaul, Sr. Advocate with Mr. Abhishek Swaroop, Ms. Ruby Ahuja, Mr. Naman Bagga and Mr. Deepak Joshi, Advocates for Respondent No. 3.

ORDER
(Through Virtual Mode)

10.02.2021 In these matters the composition of Bench has been changed.

Therefore, we have to hear the matters afresh.

Heard learned Counsel for the Appellant in Company Appeal (AT)(Insolvency) No. 1407 of 2019. Due to paucity of time, arguments are inconclusive. Learned Counsel for the Appellant in Company Appeal (AT)(Insolvency) No. 02 of 2021 undertakes to file Vakalatnama and Rejoinder within two days.

Let the matters be fixed as '**Part Heard**' on **17th February, 2021 at 2:00 PM.**

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[Justice Jarat Kumar Jain]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

Akc/BM